

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

1. IA-1707/2024 in C.P.(IB)/1777(MB)/2019

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 16.04.2024

NAME OF THE PARTIES: American Express Banking Corp  
Vs  
Dhanvantari Milk Products Private Limited

SECTION: 7, 60(5) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

1. Mr. Amir Arsiwala a/w Mr. Vidit Divya Kumat, Ld. Counsel for the Applicant present.
2. **IA-1707/2024:** This is an Application filed by the Liquidator of the Corporate Debtor under Section 60(5) of the IBC, 2016, to place on record the progress report on the Liquidation process of Dhanvantari Milk Products for the period from 01.10.2023 to 31.12.2023.
3. The above report is taken on record and to that extent the present IA is allowed and **disposed** of.

Sd/-  
ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)